# Central Administrative Tribunal Madras Bench

## OA 310/00144/2020

# Dated Thursday the 30<sup>th</sup> day of January Two Thousand Twenty

#### PRESENT

Hon'ble Shri. P. Madhavan, Member (J) &
Hon'ble Shri. T. Jacob, Member (A)

Lovely C. Krishna GDS Branch Post Master Manjalumoodu Branch Office Arumanai PO Kanyakumari District 629 151.

... Applicant

# By Advocate M/s. V. Vijay Shankar

 $V_{S}$ 

- 1. The Union of India Rep. By the Post Master General Madurai 625 002.
- 2. The Senior Superintendent of Post Offices Kanyakumari Division Nagercoil 629 001.

...Respondents

By Advocate Mr. C. Kulanthaivel

### **ORAL ORDER**

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Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

"To direct the respondents to regularise the applicant's services retrospectively in terms of the Hon'ble High Court in WP 28040/2005 and grant her arrears of salary, increments, bonus and consequently permit her to appear for departmental examination to the higher post in the light of the representation made by the applicant on 4.3.2019 and pass such other order or orders"

2. When the matter came up for consideration, learned counsel for the applicant submits that the applicant was appointed as GDS BPM w.e.f. 19.02.2016 as per the order of Hon'ble High Court. As per the order of Hon'ble High Court the applicant must have been absorbed in service with effect from the date regular vacancy was available. The grievance of the applicant is that since she was working continuously from 2001 in the said post it is obvious that vacancy was very much existing but the department has extended the benefits to the applicant only w.e.f.2016. Further she was granted only a minimum pay and also increments were not extended and bonus was also not paid before the period of regularisation. The applicant submitted representation dt. 04.03.2019 produced as Annexure A3 which is pending with the respondents for consideration. He submits that the applicant will be satisfied if her representation is disposed of by passing a speaking order within a time limit stipulated by this Tribunal.

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- 3. Mr. C. Kulanthaivel takes notice on behalf of respondents and he has no objections in disposing of the representation pending before the competent authority.
- 4. In view of the limited submission made and without going into the substantive merits of the case, the competent authority is directed to consider Annexure A3 representation of the applicant dated 04.03.2019 in accordance with law and pass a reasoned and speaking order within a period of six months from the date of receipt of copy of this order.
- 5. OA is disposed of at the admission stage.

(T. Jacob) Member(A) 30.01.2020 (P. Madhavan) AS